

GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION

NOTIFICATION

The 20th March, 2014

No. G.S.R.19/P.A.1/1914/Ss 31, 32 and 58 /Amd (180)/2014.— In exercise of the powers conferred by section 58 read with sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) , and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Excise Fiscal Orders, 1932, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Excise Fiscal (Amendment) Orders, 2014.
- (2) They shall come into force on and with effect from the first day of April, 2014.
2. In the Punjab Excise Fiscal Orders, 1932, in order 1-D,-
 - (i) for serial No. 4 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

“4. Potable Malt and fruit based Rs. 5.00 (per BL).”
Spirits of all types (in bulk)
used for blending IMFL

D.P. REDDY,
Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.